

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 43/(MAH)/2017
MA No.274/2017

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

NAME OF THE PARTIES: Gupta Energy Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ASHISH PYASZ	Advocate i/b Dhira & Dhira Associates	
2	Shyam Kapadia,	Advocate	
	Hrudhay Khurana	for Applicant i/b AZB & Partners	

ORDER

MA 274/2017 in CP 43/I&BC/NCLT/MB/MAH/2017

On the Application filed to replace the Interim Resolution Professional namely Mr. Charudutt Marathe, C/o Dhira and Dhira Associates, 406, 4th floor, BNG House, D.N. Road, Fort, Mumbai - 400001, Registration No.IBBI/IPA-001/I0-00605/2016-17/2014 and email ID : charuduttm@yahoo.co.in with_Mr. T. Sathisan,

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having registration number IBBI/IPA-001/IP-P00105/2017-18/10212 as Insolvency Resolution Professional basing on the Resolution passed by CoC, this Bench hereby, under section 22 (2), forwards the name of Mr. T. Sathisan, having registration number IBBI/IPA-001/IP-P00105/2017-18/10212 as Insolvency Resolution Professional to Insolvency & Bankruptcy Board of India for confirmation, so that he will be appointed as IRP looking at the recommendation made by the Insolvency & Bankruptcy Board of India. Until such time, the Interim Resolution Professional will continue as before.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)